

# HIGH COURT OF CHHATTISGARH

## Data of Commercial Benches (Commercial Appellate Division)

Month – March 2023

Form 1 List of cases e-filed during the month									
Sr. No.	Court	District	Case No.	Petitioner Name Vs. Respondent Name	Advocate	Advocate Mobile Number	Advocate E-mail Id	Date of Registration	Date of e-filing
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	High Court of C.G.	Bilaspur	NIL	NIL	NIL	NIL	NIL	NIL	NIL

Form 2 List of cases in which e-payment of Court fees was made during the month							
Sr. No.	Court	District	Case No.	Petitioner Name Vs. Respondent Name	Advocate	Date of Registration	Date of e-payment of Court Fees
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1	Commercial Court	Raipur	NIL	NIL	NIL	NIL	NIL

Form 3 List of cases in which Electronic Service of process has taken place during the month							
Sr. No.	Court	District	Case No.	Petitioner Name Vs. Respondent Name	Advocate	Date of Registration	Date of Electronic Service of process
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1	High Court of C.G.	Bilaspur	NIL	NIL	NIL	NIL	NIL



**Form 4**  
**List of total no. Of cases randomly allocated during the month**

Sr. No.	Court	District	Court Name	Court No.	Case Type	Case Count (No. Of cases randomly allocated)
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1	High Court	Bilaspur	Hon'ble The Acting Chief Justice, Hon'ble Shri Justice Naresh Kumar Chandravanshi	03	ARBA 10/2023	
2	High Court	Bilaspur	Hon'ble The Acting Chief Justice Hon'ble Shri Justice Naresh Kumar Chandravanshi	03	ARBA 11/2023	

**Form 5**  
**List of cases in which Case Management Hearing was held during the month**

Sr. No.	Court	District	Case No.	Petitioner Name Vs. Respondent Name	Advocate	Date of filing Date of Registration	Date of case management hearing
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1	High Court	Bilaspur	ARBA 05/2017	Bharat Aluminium Co. Ltd. Vs. Shri Ramesh Kumar Jain	PRAFULL N. BHARAT, SUNDAR LAL SAHU, ANJALI SHARMA, PRASUN KUMAR BHADURI, SHISHIR DIXIT, SHRIYA JAISWAL, SAMRATH SINGH MARHAS, D.L. DEWANGAN, (COUNSEL FOR THE APPELLANT) & SOURABH SHARMA, NIKHIL PARAKH, RAZA ALI, M.L. SAKAT, B.P. SHARMA, V.K. MUNSHI, JATIN JOSHI, TARKESHWAR NANDE, (COUNSEL FOR THE RESPONDENT)	01/02/2023	15/03/2023
2	High Court	Bilaspur	ARBA 88/2017	Chhattisgarh State Industrial Development Corporation Limited Vs. Mahendra Jain and Ors.	KASHIF SHAKEEL ,SHASHI KUMAR KUSHWAHA, TANUJ PATWARDHAN, S.YADAV, KASHIF SHAKEEL, SACHINAND YADAV, JISHNU CHOUDHARY, SIDHARTH SHARMA, (COUNSEL FOR THE APPELLANT) & VIVEK CHOPDA, MANISH THAKUR, B.P. SHARMA, CHAKRESH TIWARI, A.G.,(COUNSEL FOR THE RESPONDENT)	08/12/2017	27/03/2023



3	High Court	Bilaspur	ARBA 17/2018	Mahendra Jain Shri A. K. Jain Vs. Chhattisgarh State Industrial Development Corporation Limited (C S I D C)	B.P. SHARMA,VIVEK CHOPDA, MANISH THAKUR (COUNSEL FOR THE APPELLANT) & KASHIF SHAKEEL,TANUJ PATWARDHAN, SACHIDANAND YADAV, SHRIYA MISHRA, ANISH TIWARI, A. G., (COUNSEL FOR THE RESPONDENT)	02/04/2018	27/03/2023
4	High Court	Bilaspur	ARBA 27/2018	South Eastern Coalfields Limited & Ors. Vs. M/s M. K. Chaterjee,	VIVEK CHOPDA, RITESH GIRI, VINOD KUMAR DESHMUKH, (COUNSEL FOR THE APPELLANT) & SHARMILA SINGHAI, NEELANJAN CHATTERJEE, SANJAY AGRAWAL, REENA SINGH, AKHAND PRATAP, (COUNSEL FOR THE RESPONDENT)	23/07/2018	27/03/2023
5	High Court	Bilaspur	ARBA 07/2019	M/s Navakar Industries Vs. C.G. State Cooperative Marketing Federation Limited Raipur	ADITI SINGHVI, ABHINAV KARDEKAR, MEHA KUMAR, G K CHAWLA, SUNAINA PARYANI, YOGENDRA PANDEY, VAIBHAV SINGH, TRIVIKRAM NAYAK, SOURABH DANGI, SURYA KAWALKAR DANGI, (COUNSEL FOR THE APPELLANT) & PRAFULL N. BHARAT, CHETAN SINGH CHAUHAN, ASHISH SURANA, R.N. VYAS, SHIV SAHU, M.K. VYAS, (COUNSEL FOR THE RESPONDENT)	22/01/2019	31/03/2023
6	High Court	Bilaspur	ARBA 10/2021	Union Of India and Ors. Vs. M/s Orissa Concrete And Allied Ind. Ltd.	HARPREET SINGH AHLUWALIA, ASSTT. S.G., ANJALI SINGH CHOUHAN, (COUNSEL FOR THE APPELLANT) & CHANDRESH SHRIVASTAVA, SAMARTH PANDEY, PAWAN KESHARWANI, (COUNSEL FOR THE RESPONDENT)	14/06/2021	15/03/2023
7	High Court	Bilaspur	ARBA 78/2021	M/s. Dev Interiors Vs. State of Chhattisgarh	KSHITIJ SHARMA, AKASH KUMAR KUNDU, PRAGALBHA SHARMA, RISHABH GARG, VIVEK SWAMY, (COUNSEL FOR THE APPELLANT) & A.G., (COUNSEL FOR THE RESPONDENT)	04/12/2021	23/03/2023
8	High Court	Bilaspur	ARBA 17/2022	South East Central Railways and Anr.	RAMAKANT MISHRA, KESHAV PRASAD GUPTA, SHARAD MISHRA,	04/05/2022	20/03/2023



				Vs. M/s Todarmull Infrastructures Pvt. Limited	JYOTI SINGH, (COUNSEL FOR THE APPELLANT) & ABHISHEK VINOD DESHMUKH, (COUNSEL FOR THE RESPONDENT)		
9	High Court	Bilaspur	ARBA 22/2022	Sumeet Infracon Pvt. Ltd. Vs. Abhyudaya Tele - Infra And Consultants (P) Ltd.	SHOBHIT MISHRA, NAVIN SHUKLA, SUYASH SHUKLA, ADITYA BHAGWANI, SHISHIR BHANDARKAR, (COUNSEL FOR THE APPELLANT) & ISHAN VERMA, SIDDHARTH DUBEY, KANWALJEET SINGH SAINI, ASHUTOSH MISHRA, (COUNSEL FOR THE RESPONDENT)	27/06/2022	13/03/2023
10	High Court	Bilaspur	ARBA 25/2022	Union of India Vs. M/s Fedders Electric and Engineering Limited	RAMAKANT MISHRA, JYOTI SINGH, KESHAV PRASAD GUPTA, (COUNSEL FOR THE APPELLANT) & ASHUTOSH TRIVEDI, A.S. MURTY, (COUNSEL FOR THE RESPONDENT)	14/07/2022	28/03/2023
11	High Court	Bilaspur	ARBA 36/2022	Steel Authority of India Limited Vs. M/s Summits Hygronics Pvt. Limited	ANKIT SINGHAL, MEHAL JETHANI, VIKAS KUMAR SONI, ARPIT AGRAWAL, (COUNSEL FOR THE APPELLANT)	21/10/2022	16/03/2023
12	High Court	Bilaspur	ARBA 10/2023	M/s G.V. Rathod Vs. Chhattisgarh Tourism Board and Anr.	ANKIT SINGHAL, VIVEK SWAMI, ARPIT AGRAWAL, MEHAL JETHANI, VIKAS KUMAR SONI, ASHISH MITTAL, (COUNSEL FOR THE APPELLANT) & A.G., (COUNSEL FOR THE RESPONDENT)	13/03/2023	15/03/2023
13	High Court	Bilaspur	ARBA 11/2023	Goyal Mg Gases Pvt. Ltd. Vs. Steel Authority Of India Ltd.	RAJ KUMAR SAHU, PRATEEK SHARMA, (COUNSEL FOR THE APPELLANT) & ANKIT SINGHAL, (COUNSEL FOR THE RESPONDENT)	14/03/2023	17/03/2023



**Form 6**  
**Contested commercial cases disposed during the month**

Sl. No	Court	District	Case No.	Petitioner Name Vs. Respondent Name	Advocate	Date of Registration	Whether Urgent Relief was sought and Pre-Institution Mediation did not take place (Yes/No)	Date of Decision	Days for disposal	Nature of Disposal (Contested / Settled)	Date of execution of decree	Number of days for execution of decree from date of decision	Act Section
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)
1	High Court	Bilaspur	ARBA 48/2019	South Eastern Coalfields Ltd. & Ors. Vs. M/s Shivam Coal Carriers Private Limited,	VAIBHAV SHUKLA, SUYASH DHAR, SWAJEET SINGH UBEJA, CHANDRADEEP PRASAD, ASTHA SHUKLA, (COUNSEL FOR THE APPELLANT) & RISHABH GARG, KSHITIJ SHARMA, PRAGALBHA SHARMA, (COUNSEL FOR THE RESPONDENT)	18/10/2019	N.A.	13/03/2023	1243 Days	Contested (Withdrawn)	N.A.	N.A.	Appeal U/S 37 of Arbitration and Conciliation Act, 1996 Read with Section 13 of the Commercial Courts, Commercial Division & Commercial Appellate Division of High Courts Act, 2015

**Form 7**  
**Summary of Commercial Cases during the month**

Sr. No.	Court	District	Total number of cases pending on the 1 <sup>st</sup> day of the month	Total number of cases instituted during the month	Total number of cases disposed during the month	Total number of cases pending at the end of the month
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1	High Court of C.G.	Bilaspur	74	02	01	75

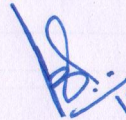


**Form 6 (i): Mediation Data on Monthly Basis**

List of cases received for Pre-Institution Mediation and Settlement during the month						
Sr. No.	Name of Mediation Centre [For example, DLSA or Main Mediation Centre Mumbai]	Total number of applications pending on the 1 <sup>st</sup> day of the month	Total number of applications received during the month	Total number of cases settled during the month	Total number of non-starter cases during the month	Total number of applications pending at the end of the month
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1	Mediation Centre, High Court of Chhattisgarh, Bilaspur	NIL	NIL	NIL	NIL	NIL

**Form 6 (ii): Mediation Data on Quarterly Basis (January to March 2023)**

Sr. No.	Name of the Authority	No. of application received by Authority	Name of Applicant Party		Name of Opposite Party		No. of applications slab wise as per Schedule-II					No. of application disposed off as per Rule 3(4) and 3(6)	No. of application referred for mediation	No. of application where no settlement arrived at as per Rule 7(1) (ix)	No. of application where parties reached a settlement as per Rule 7(1)(vii)
			Indi dual	Corp orate	Indi dual	Corp orate	I	II	III	IV	V				
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)					(9)	(10)	(11)	(12)
1.	Registrar (I & E) -cum- In- Charge Mediation	00	00	00	00	00	00	00	00	00	00	00	00	00	00

  
 (K. VINOD KUJUR)  
 REGISTRAR (JUDICIAL)